ı	2	3	4	. 5
6	April, 1967	One	Shri Nand Lal, Civil Nazir to the Ad- ministrative Sub- Judge;	Complaint being pseudonymous was filed.
7	August, 1967 .	One	Shri S. R. Goel	Filed.
8	September, 1967 .	One	Shri H. C. Gupta, Sub- Judge.	Filed.
9	November, 1967 .	One	Shri H. C. Gupta, Sub- Judge.	Registrar, High Co- urt, Chandigarh for such action as may be deemed ne-
				cessary.
10	May, 1968	Two	(1) Shri P. K. Jain, Sub- Judge;	Filed.
			(2) General	Filed
ĮĮ	September, 1968 .	One	Shri D. C. Aggarwal Rent Controller.	
12	1968 (Information regarding month not available).	One	Shri M. L. Jain, Rent Control Tribunal.	Filed.

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TRIBUTES TO MAHATMA GANDHI

MR. CHAIRMAN: It is our sacred duty to recall in this House in this Gandhi Centenary year the debt the nation owes to the Mahatma, and to pay our homage of love and reverence to the memory of the Father of the Nation. It is aptly said that Gandhiji was one of the greatest men not only of our times but of history, and belongs not only to India but to the whole world. His legacy to posterity has been a source of enrichment in many spheres of life in our country and abroad. He gave mankind a way of life based on spiritual values and ethical values. He demonstrated in his own life the irresistible power and potency of truth and nonviolence in combating and overcoming evil in all its forms. These were the weapons he used and forged for the use of the masses whom he led against racism, colonialism, discrimination, and injustice of every kind. It was Gandhiji's clarion call for freedom that pulled the teeming millions of our countrymen out of their smugness and apathy into action and helped them secure their birth-right, Swaraj. He led them to their goal through the hard path of truth, Ahimsa and sacrifice. When freedom was won and the Constitution of India was on the anvil, it was Gandhiji who threw his weight on the side of adult suffrage by

declaring that he would "plump for unadulterated adult francise for both men and women" and put them all on the register of voters. Thus did Gandhiji uphold the dignity of the individual and invest the common citizen with a special importance and stature in our Constitution. His blessings and support were in a large measure responsible for one of ihe mosi. salient features of our Constitution namely, equality between man and man. Nonviolence was the principal tenet of his creed, and for the transformation of society parliament became an effective instrument of peaceful change and forum for resolving all differences and conflicts by debate and discussion.

These are indeed great things for the cause of democracy. Let us hope and pray that the spirit of the Father of the Nation will ever be with us and illumine our paths towards peace, progress and prosperity. I now place the following Resolution before the House and request that it may be passed all Members standing.

"That this House, on the occasion of the Centenary Year of Mahatma Gandhi,

pays its respectful tribute to the memory of the Father of the Nation who led the country to *Swaraj* by non-violetnt means, who infused a new spirit into the masses, who uplifted the

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teeming millions of the oppressed and the down-trodden, who awakened the national conscience of the people and who inspired the people wi th a spiri t of dedication and service:

places on record its deep gratitude to that apostle of *Ahimsa* who crusaded for peace, justice and equality, and gave to the striferidden world the message of universal brotherhood and humanism and

rededicates itself to promote the high ideals of truth, non-violence and service to the nation and to humanity for which the Mahatma lived and sacrificed his life."

The Resolution was adopted, hon. Members standing.

[Mr. DEPUTY CHAIRMAN in the Chair]

STATEMENT BY MINISTER RE STARRED QUESTION NO. 516 ANS-WERED ON THE 13TH AUGUST, »969 INDUSTRIAL SECURITY FORCE FOR PRIVATE SECTOR

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Sir, while replying to the supplementary question by Shri M. P. Bhargava to Rajya Sabha Starred Question No. 516 answered on the 13th August, 1969, the Minister for Home Affairs mentioned *inter alia* that he thought that the Central Industrial Security Force was not applicable to ports. At some stage doubls were expressed whether legally the Central Industrial Security Force could be deployed in the ports in the country. After a full examination of the matter the Government of India have come to the conclusion that the Central Industrial Security Force Act is applicable to majot ports.

PAPERS LAID ON THE TABLE

ANNUAL ACCOUNTS (^967-68) OF THE INDIAN INSTITUTE OF TECHNOLOGY, KHARAGPUR AND RELATED PAPER

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN): Sir, on behalf of Prof. V. K. R. V. Rao, I beg to lay on the Table a copy each of the following papers:

(i) Certified Annual Accounts of the Indian Institute of Technology, Kharagpur, for the year 1967-68,

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under sub-section (4) of section 23 of the Institute of Technology Act 1961.

(ii) A statement giving reasons for the delay in laying the Accounts mentioned at item (i) above

[Placed in Library. See No. LT-2476/69 for (i) and (ii)]

NOTIFICATION UNDER THE REQUISITION OF IMMOVABLE PROPERTY ACT, 1952

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH): Sir, I beg to lay on the Table, under sub-section (2) of section 17 of the Requisition and Acquisition of Immovable Property Act, 1952, a copy of the Ministry of Health and Family Planning and Works, Housing and Urban Development 'Department of Works, Housing and Urban Development) Notification S. O- No. 4727, dated the 18th November, ig69 (in English and Hindi) (Placed in library. See No. LT-2448/69)

I. ANNUAL REPORT (1968-69) OF THE AIR INDIA

II. ANNUAL REPORT (1968-69) OF THE INDIAN AIRLINES

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVLL AVIATION (DR. SHRIMATI) SAROJINI MAHISHI;: Sir, on behalf of Dr. Karan Singh, I beg to lay on the Table a copy each of the following papers, under sub-section (2) of section 37 of the Air Corporations Act, 1953:—

- (i) Annual Report of the Air-India for the year ig68i-6o>.
- (ii) Annual Report of Indian Airlines for the year 1968-69.

[Placed in Library. See No- LT-2426/69 for (i) and (ii)]

I. ANNUAL ACCOUNTS (1968-69) OF THE AIR-INDIA AND THE AUDIT REPORT THEREON

II. ANNUAL ACCOUNTS (1968-69) OF THE INDIAN AIRLINES AND THE AUDIT RE PORT THEREON.

DR. (SHRIMATI) SAROJINI MAHISHI: Sir, I also beg to lay on th-Table a copy each of the following papers